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PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 30th April 1936.

No. 354—La-4-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Sambalpur Municipal Committee for a public purpose, viz., for a dumping ground, in the village of Badbandha, Tahsil Sadr, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 1.20 acres of the standard measurement consisting of plot nos. 78(0.15), 79(0.23), 80(0.17), 81(0.31), and 87(0.34) bounded on the—

North—By plot no. 86 and Sambalpur Mahal,

East—By Sambalpur Mahal,

South—By plot no. 85,

West—By plot no. 85,

is required within the aforesaid village of Badbandha.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section within 30 days of the issue of this notification, before the Deputy Commissioner of Sambalpur, will be considered.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 30th April 1936.

No. 356—La-5-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri district board for a public purpose, viz., for widening Puri-Dayanadi road, in the villages of Toran, Rendhagarh, Barapada and Bandalo, pargana Chabiskud, zila Puri, it is hereby notified that for the above purpose a piece of land measuring, 13.80 acres, bounded on the—

North—By portions of plots nos. 461 and 462 of mauza Rendhagarh no. 72, portions of plots nos. 712, 742, 713, 2639, 739, 745, 746, 747, 2593, 763, 764, 795, 796, 797, 798, 799, 800, 801, 802, 803, 807, 820, 821, 822, 823, 830, 831, 832, 1029, 1030, 1032, 1037, 1038, 1073, 1074, 1072, 1136, 1076, 1077, 1123, and 1122 of mauza Toran no. 70 and portion of plot no. 1 of mauza Barapada no. 73,

East—By portions of plots nos. 1030, 1136 and 1076 of mauza Toran no. 70 and boundary of mauza Gorual no. 81,

South—By portions of plots nos. 1114, 1115, 1117, 1119, 1081, 1080, 203, 188, 182, 181, 180, 179, 178, 160, 159, 158, 142, 140, 129, 128 and 127; plots nos. 125 and 123; portions of plots nos. 121, 119, 118, 116, 115, 114, 2 and 1 of mauza Bandalo no. 74, portions of plots nos. 32, 31, 30, 29, 28, 27 and plot no. 26; portions of plots nos. 25, 17, 16, 15, 14 and 13; plots nos. 32 and 143 of mauza Barapada no. 73; portions of plots nos. 463, 462, 461, 460 and 459 of mauza Rendhagarh no. 72,

West—By portion of plot no. 188 of mauza Bandalo no. 74, portion of plot no. 462 of mauza Rendhagarh no. 72, boundary of mauza Areda no. 71 and portion of plot no. 1029 of mauza Toran no. 70,

is required within the aforesaid villages of Toran, Rendhagarh, Barapada and Bandalo.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector at Puri.

Objections to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section within 30 days of the publication of this notification, before the Collector of Puri, will be considered.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

OFFICE OF THE COMMISSIONER OF INCOME-TAX, BIHAR AND ORISSA PROVINCES.

NOTIFICATION.

The 1st May 1936.

No. A-17/7.—In exercise of the power conferred by the Central Board of Revenue in its order no. 34-I.T., dated the 1st April 1922, I hereby declare that in the case of any person, business or company or class of person, business or company in Bihar and Orissa Provinces whose accounting year consisting of not less than 11 and not more than 13 calendar months, closed on or about the dates noted below, such year shall subject to the provisions of the Act be the "previous year" within the meaning of clause (*b*) of sub-section 11 of section 2 of the Indian Income-tax Act (XI of 1922), for the purpose of assessment of income-tax and super-tax for the year 1936-37, viz.—

30th March, 1936 (Ramnavmi year).

13th April, 1936 (Bengali year).

13th April, 1936 (Mulki year).

23rd March, 1936 (Sambat year).

24th March, 1936 (Hijri year).

23rd March, 1936 (Telegu year).

H. D. CHATTERJEE,

Commissioner.

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